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in relation to employees in any other establishment of a similar character.

Now, therefore, in exercise of the powers confei eel by clause (b) of subsection (1) it section 17 of the said Act and subject to the conditions specified in the Schedule annexed hereto, the Central Government hereby exmpts the said establishments from the operation of all the pro i isions of the said Scheme and in pursue ice of sub-section (3) of the said sectic I 17, the Central Government hereby lirects that the employer in relation to the said establishments shall pay withia fifteen days of the close jof the month to the Employee's Provident Fund, in: lection charges at the rate of 0.09 per c nt (zero point zero nine per cent) of t e pay (basic wages, dear-ness allowanc retaining allowance, if any, and cash value of food concession admissible tin eon) for the time being able to the employees of the said establishments v.ho would have become members unde the said Scheme but for this exemptior

THE SCHEDULE

1. The em over shall submit such returns to the Regional Provident Fund Commissioner as the Central Government may, from time to time, prescribe.

2. The emp jyer shall furnish to each employee an .mnual statement of account or Pass Book.

3. All expe ses involved in the administration o the fund including the maintenance o accounts, submission of accounts and eturns, transfer of accumulations, payment, of inspection charges etc. shall be borne by the employer.

4. Where ar employee who is already member of t' e Employees' Provident Fund (Statutoi *i* Fund) or the Provident Fund of ano ier exempted establishment, is employed in his establishment, the employi - shall immediately enroll him as nember of the Fund of the establishment, and accept the past accumulations in respect of such employee and credit to his account.

5. The emr over shall enhance the rate of Provident Fund contribution appropriately if lie rate of provident fund contributions 1 ir the class of establishments in whit I his establishment falls is enhanced u der the Employees' Provident Funds Act, 1952 so that the benefits under the provident fund Scheme of the establishment shall not become less favourable than the benefit provided under the Employees' Provident Funds Act, 1952.

6. Notwithstanding anything contained in the provident fund rules of the establishment if the amount payable to any member, upon his ceasing to be an employee of the establishment or transferable on his transfer to any other establishment by way of employer's and employees' contributions plus interest thereon taken together with the amount, if any, payable under the Gratuity or Pension Rules, be less than the amount that would be payable as employer's and employees' contributions plus interest thereon, if he were a member of the Provident Fund under the Employees' Provident Funds Scheme, 1952, the employer shall pay the difference to the member as compensation or special contribution.

7. No amendment of the rules of the provident fund shall be made without the previous approval of the Central Provident Fund Commissioner. Where any amendment is likely to affect adversely the interests of the employee, the Central Provident Fund Commis>-sioner shall, before giving his approval, give a reasonable opportunity to the employees to explain their point of view.

STEEL PLANT IN TAMIL NADU

* 177. SHRI N. G. GORAY: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government have taken a final decision on the demand of the Government of Tamil Nadu for a steel plant in their State; and

(b) if so. whether the proposal is likely to be included in the Fourth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b) The Prime Minister in her statement in the Lok Sabha on April 17, 1970, *inter-alia* announced the decision of the Government to locate a special steel plant at Salem in Tamil Nadu and to take up its implementation during the Fourth Plan.